

OFFICE OF THE DISTRICT & SESSIONS JUDGE, YAMUNA NAGAR AT JAGADHRI.

ORDER

No. 45


Dated 22/4/2021

Consequent upon the transfers and postings of the Judicial Officers vide different orders by the Hon'ble High Court, the "Internal Complaints Committee" for the redressal of the complaints made by the victim women official of sexual harassment at work place, constituted vide this office order dated 27.01.2020, in terms of the instructions contained in Hon'ble High Court letter bearing No. 564/Spl. E.II/L.80(a) dated 03.07.2018, for Headquarter Jagadhri, is hereby modified as under:-

1.	Dr. Nandita Kaushik, Additional Principal Judge, Family Court, Yamuna Nagar	Chairperson
2.	Sh. Udhay Partap, Civil Judge (Jr. Divn.), Yamuna Nagar.	Member
3.	Ms. Rajni, Stenographer Grade-I, of this Sessions Division.	Member
4.	Ms. Neera Jain, Advocate, District Bar Association, Yamuna Nagar (Jagadhri).	Member

The aforesaid Internal Complaint Committee shall make an annual report on the complaints and action taken thereon and send the same to this office for further proceedings in the matter.


All concerned be informed accordingly.

  
Deepak Aggarwal,  
District & Sessions Judge,  
Yamuna Nagar.

Endst. No. 5887-5900 dated 22/4/2021.

Copy of the above is forwarded to the following for information and necessary action:-

1. The Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh with reference to letter bearing No. 564/Spl. E.II/L.80(a) dated 03.07.2018.
2. All the Judicial Officers, posted in Yamuna Nagar Sessions Division.
3. Dr. Nandita Kaushik, Additional Principal Judge, Family Court, Yamuna Nagar.
4. Sh. Udhay Partap, Civil Judge (Jr. Divn.), Yamuna Nagar.
5. Ms. Rajni, Stenographer Grade-I, of this Sessions Division (By Name).
6. Ms. Neera Jain, Advocate, Bar Association, Yamuna Nagar (Jagadhri).

  
Deepak Aggarwal,  
District & Sessions Judge,  
Yamuna Nagar.

OFFICE OF THE DISTRICT & SESSIONS JUDGE, YAMUNA NAGAR AT  
JAGADHRI.

ORDER

No. 46


Dated: 22/4 /2021

Consequent upon the transfers and postings of the Judicial Officers vide different orders by the Hon'ble High Court, the "Internal Complaints Committee" for the redressal of the complaints made by the victim women official of sexual harassment at work place, constituted vide this office order dated 27.01.2020, in terms of the instructions contained in Hon'ble High Court letter bearing No. 564/Spl. E.II/L.80(a) dated 03.07.2018, for **Sub Division Bilaspur**, is hereby modified as under:-

1.	Dr. Nandita Kaushik, Additional Principal Judge, Family Court, Yamuna Nagar	Chairperson
2.	Sh. Kanwal Kumar, Addl. Civil Judge (Sr. Divn.) -cum- SDJM, Bilaspur.	Member
3.	Ms. Rajni, Stenographer Grade-I of this Sessions Division.	Member
4.	Ms. Rekha Rani, Advocate, Enrollment No.P/160/2018. Bar Association, Bilaspur.	Member

The aforesaid Internal Complaint Committee shall make an annual report on the complaints and action taken thereon and send the same to this office for further proceedings in the matter.


All concerned be informed accordingly.

  
Deepak Aggarwal,  
District & Sessions Judge,  
Yamuna Nagar.

Endst. No. 590/22 dated 22/4 /2021.

Copy of the above is forwarded to the following for information and necessary action:-

1. The Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh with reference to letter bearing No. 564/Spl. E.II/L.80(a) dated 03.07.2018.
2. All the Judicial Officers, posted in Yamuna Nagar Sessions Division.
3. Dr. Nandita Kaushik, Additional Principal Judge, Family Court, Yamuna Nagar.
4. Sh. Kanwal Kumar, Additional Civil Judge (Sr. Divn.) -cum- SDJM, Bilaspur.
5. Ms. Rajni, Stenographer Grade-I, of this Sessions Division (By Name).
6. Ms. Rekha Rani, Advocate, (Enrol. No. P/160/2018) Bar Association, Bilaspur.

  
Deepak Aggarwal,  
District & Sessions Judge,

## “चेतावनी”

महिलाओं का कार्यस्थल पर लैंगिक उत्पीड़न (निवारण, प्रतिषेध एवं प्रतितोष) अधिनियम 2013 (2013 का 14) की धारा 29 के तहत यमुना नगर सैमन्स डिवीजन, के सभी कर्मचारियों को सूचित किया जाता है कि कार्यस्थल पर महिला कर्मचारियों के साथ श्लेडश्लेड करना, उनका पीछा करना, फोन के माध्यम से बार-बार उनकी सहमति के बिना उनसे सम्पर्क करना अथवा उनके साथ अमद्र भाषा का प्रयोग करना ये सभी कानूनन अपराध हैं। यदि किसी भी महिला कर्मचारी के साथ ऐसा होता है तो वह इस कार्यालय की आन्तरिक समिति को अपनी शिकायत प्रेषित कर सकती है, तथा दोषी पाए जाने पर सम्बन्धित कर्मचारी के खिलाफ विभागीय/पुलिस कार्यवाही अथवा दोनों की जा सकती है।

आदेशानुसार

जिला एवं सत्र न्यायाधीश